

**IN THE COURT OF SH ASHOK KUMAR , ACMM-2-CUM ACJ, ROUSE
AVENUE COURT COMPLEX, NEW DELHI**

CC No: CBI/250/2019

RC No.AC3/ 2000/-A-0001

CBI Vs. ANDALEEB SEHGAL & OTHERS

U/s 120B IPC& 3 rw 6 of IWTA 1933

22.07.2020

Order on application of accused/applicant Andaleeb Sehgal for retention of his passport and for permission to travel abroad.

Present: None.

In view of the directions of Hon' ble High Court of Delhi and Ld District Judge issued vide order No Power/Gaz/RADC/2020/E-6836-6919 dated 14.07.2020 the application as well as the reply of IO have been sent on my e-mail ID from the official e-mail ID of Reader and order is passed from my residence.

At the outset, I clarify that in view of the fact that the accused/applicant Andaleeb Sehgal has stated in his application that he has already been given permission to travel abroad multiple times and that there is no serious objection raised by IO on behalf of CBI, I do not feel it necessary to hear the arguments on video conferencing. The only request of IO is that if sufficient conditions are imposed on the accused to ensure that he will not misuse the liberty and will not dispute evidence recorded during his absence, then the accused may be granted permission to travel abroad.

In view of the prayer of accused/applicant Andaleeb Sehgal to travel abroad for a period from 10.08.2020 to 10.01.2021 in some foreign countries for business purpose and also for the purpose of making the stay of his son comfortable who is enrolled in under graduate programme in the University of United Kingdom as mentioned in his application, permission to

travel abroad is granted for the period mentioned in his application subject to the same terms and conditions as mentioned in order dated 16.09.2019 passed by the Ld Predecessor court. It is pertinent to note that the applicant has already given the travel itinerary annexed with the application and the surety and security if already not available on the record mentioned in order dated 16.09.2019, be provided by the accused and if already available in the record, then it is sufficient compliance. The applicant is also given permission to retain his passport during this period.

It is clarified to the concerned authorities/passport authorities/Visa granting authorities/authorities at the airport that in view of the directions of Hon'ble High Court of Delhi requirement of certified copy of this order be dispensed with and the fact that the order will be found on the website of Delhi District Court will be a sufficient compliance.

Copy of this order be sent to the counsel for applicant/accused and Ld PP for CBI as per the guideline framed by Ld District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asst Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(Ashok Kumar)
ACMM-2-cum-ACJ
Rouse Avenue Court
22.07.2020